

would help generate new job opportunities in a large measure.

Aid to Kumarikata Gramdall Sangha of Kamrup District, Assam

•j-1064-A. SHRI ROBIN KAKATI: Will the Minister of RURAL RECONSTRUCTION be pleased to, state:

(a) what is the amount given as (i) loan, (ii) grant-in-aid, (iii) subsidies or other financial aids by the Khadi and Village Industries Commission to the Kumarikata Gramdall Sangha of Kamrup District, Assam, for the development of Khadi and Village Industries for the financial years of 1977-1978, 1978-1979 and 1979-1980;

(b) what are the names of the members of the executive committee or boards of management of the said Sangha along with their permanent addresses;

(c) what is the number of employees in various categories along with their permanent addresses and monthly pay or honorarium paid to each of them during 1977, 1978 and 1979; and

(d) what is the amount received as aid by the Sangha from foreign countries for development of cottage industries or such other projects like irrigation etc.?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Financial Assistance to Khadi and Village industries

J1064-B. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) to what extent the Ministry of Industry extend the financial assistance to Khadi and Village Industries Commission;

(b) whether the Khadi and Village Industries Commission are following the Government policy regarding appointment of persons belonging to Scheduled Castes and Scheduled Tribes^a the percentage fixed for them;

(c) if not, what are the reasons for which percentage fixed for these people has not been maintained;

(d) what is the strength of the staff in the Khadi and Village Industries Commission, cadre-wise and what is the percentage of Harijans and Adi-vasis in the staff;

(e) whether the persons belonging to the Scheduled Castes are appointed against the vacancies meant for them in the various sections of the Leather Industry in the Commission;

(f) what is the total number of the officers, clerks respectively in Leather Industry; and

(g) how many of them are Harijans and Adivasis?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (g) The information is being collected and will be laid on the Table of the House.

Board Constituted for Khadi and Village Industries Commission

§1964-C. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of RURAL RECONSTRUCTION be pleased to state;

(a) what is the name of the Board constituted for the Khadi and Village Industries Commission;

(b) what are the names of the members of the Boards; State-wise;

^aPreviously Unstarred Question 1136 transferred from the 27th March, 1980. ^fPreviously Unstarred Question 1067 transferred from the 27th March, 1980. ⁱPreviously Unstarred Question 1137 transferred from the 27th March, 1980.

(c) what are the names of the members who are Harijans and Adi-vasis; and

(d) what is the percentage of the total expenditure incurred on different schemes meant for Harijans and Adivasis and executed by the Khadi

Commission?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b) The present Khadi and Village Industries Commission consists of the following Members: —

Sl. No.	Name of the Member	Designation	State to which the Member belongs
1	Shri Somdutt Vedalankar	Chairman	Haryana
2	Shri Ratibhai Gondia	Vice-Chairman	Gujarat
3	Shri V. Ramachandran	Member-Secretary	Tamil Nadu
4	Shri Damodar Pangrekar	Member	Andhra Pradesh
5	Shri Ravindra Upadhyay	Member	Assam

(c) There is no Harijan or Adivsi Member on the Commission.

(d) Separate and precise figures of expenditure incurred on Harijans and Adivasis under different schemes are not available since allocation of funds is not made for this purpose exclusively.

Distribution of Soda Ash

T1064-D. SHRIMATI PRATIBHA SINGH;
SHRIMATI LEELA DAM
ODARA MENON;
SHRIMATI SUSHILA
SHANKAR ADIVAREKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Director of Industries, Delhi, invited applications from actual users of soda ash upto specific date for issue of permit card for release of soda ash;

(b) whether Government are aware that number of bogus units who have not applied within the stipulated

period whose capacities have not been assessed and who have not been issued permit cards are, getting thousands of tonnes of soda ash per month from the distributors and are selling the same in black market, in violation of Delhi Administration Gazette notification of June, 1979 for equitable and fair distribution of soda ash and under Essential Commodities Act;

(c) whether Government have taken a decision to institute an enquiry in the matter; and

(d) if the reply to part (b) above be in negative, what remedial steps Government propose to take in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) No specific case of bogus units getting soda ash has come to the notice of the Director of Industries, Delhi. However, establishments who, even prior to the issue of the Delhi Soda ash (distribution) order 1979, were getting soda direct from the manufacturers or their local consignees/dealers on the basis of guidelines laid

\$Previously Unstarred Question 1138 transferred from the 27th March, 1980